

[Shri Datar]

under clause (3) of the said article. [Placed in Library. See No. LT-2673/61].

(ii) a copy of each of the following Orders, under sub-section (2) of Section 23A of the High Court Judges (Conditions of Service) Act, 1954:—

- (i) The Assam High Court (Vacation) Order, 1960 published in Notification No. S.O. 3100 dated the 31st December, 1960.
- (ii) The Orissa High Court (Vacation) Order, 1960 published in Notification No. S.O. 3101 dated the 31st December, 1960.
- (iii) The Calcutta High Court (Vacation) Order, 1960 published in Notification No. S.O. 6 dated the 7th January, 1961.
- (iv) The Mysore High Court (Vacation) Order, 1960 published in Notification No. S.O. 7 dated the 7th January, 1961. [Placed in Library. See No. LT-2674/61].

Shri Chintamani Panigrahi (Puri):

Shri Datar just now laid a copy of the proclamation issued by the President in respect of Orissa. I would like to bring to your notice the fact that the supplementary demands for grants for 1960-61 for the Orissa State Government could not be passed and therefore the salaries for the Government officers could not be given. Then again, the budget for 1961-62 has not been presented there. It has also to be passed here. The general budget of the Centre is going to be discussed here from the 7th onwards. So, I would like to know when the Orissa budget is going to be brought up here.

Shri Datar: All these questions are before the Government, and they are considering them.

Shri Panigrahi: Will those demands for grants pertaining to Orissa be

taken up before our general budget is taken up? Otherwise, there would not be enough time.

Mr. Speaker: The proclamation is an extraordinary affair. Those demands for grants will also be dealt with in the same way.

NOTIFICATIONS ISSUED UNDER COMPANIES ACT AND INDUSTRIES (DEVELOPMENT AND REGULATION) ACTS AND BROCHURE ON PRESIDENTIAL AWARDS TO PUBLIC SECTOR UNDERTAKINGS

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table:

(i) A copy of each of the following Rules under sub-section (3) of Section 642 of the Companies Act, 1956:—

- (a) The Companies (Appeals to the Central Government) Amendment Rules, 1961, published in Notification No. G.S.R. 93 dated the 21st January, 1961. [Placed in Library. See No. LT-2675/61].
- (b) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1961, published in Notification No. G.S.R. 195 dated the 18th February, 1961. [Placed in Library. See No. LT-2676/61].

(ii) A copy of Notification No. G.S.R. 121 dated the 1st February, 1961 making certain further alterations in Schedule X of the Companies Act, 1956, under Sub-section (3) of Section 641 of the said Act. [Placed in Library. See No. LT-2677/61].

(iii) A copy of Notification No. S.O. 3 dated the 2nd January, 1961 issued under Section 15 of the Industries (Development and

Regulation) Act, 1951. [Placed in Library. See No. LT-2678/61].

(iv) A copy of Brochure entitled "Presidential Awards to Public Sector Undertakings". [Placed in Library. See No. LT-2679/61].

UNIVERSITY GRANTS COMMISSION (INSPECTION OF UNIVERSITIES) RULES

The Deputy Minister of Labour (Shri Abid Ali): With your permission, on behalf of Dr. K. L. Shrimali, I beg to lay on the Table a copy of the University Grants Commission (Inspection of Universities) Rules, 1961 published in Notification No. S.O. 287 dated the 4th February, 1961, under sub-section (3) of Section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-2680/61].

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT, AND WEALTH TAX ACT AND SCHEMES PREPARED UNDER BANKING COMPANIES ACT.

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table:—

(i) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (a) G.S.R. No. 154 dated the 11th February, 1961.
- (b) G.S.R. No. 155 dated the 11th February, 1961.
- (c) G.S.R. No. 156 dated the 11th February, 1961.
- (d) G.S.R. No. 157 dated the 11th February, 1961.

(e) G.S.R. No. 158 dated the 11th February, 1961.

[Placed in Library. See No. LT-2681/61].

(ii) A copy of the Wealth Tax (Amendment) Rules, 1961 published in Notification No. S.O. 271 dated the 4th February, 1961, under sub-section (4) of Section 46 of the Wealth Tax Act, 1957. [Placed in Library. See No. LT-2682/61].

(iii) A copy of each of the following Schemes under sub-section (11) of Section 45 of the Banking Companies Act, 1949:—

- (a) Scheme for the reconstruction of the Prabhat Bank and its amalgamation with the National Bank of Lahore, published in Notification No. S.O. 406 dated the 20th February, 1961.
- (b) Scheme for the reconstruction of the Bank of Nagpur and its amalgamation with the Bank of Maharashtra published in Notification No. S.O. 407 dated the 20th February, 1961.
- (c) Scheme for the reconstruction of the Indo-Commercial Bank and its amalgamation with the Punjab National Bank, published in Notification No. S.O. 408 dated the 20th February, 1961.

[Placed in Library. See No. LT-2683/61].

CONCLUSIONS OF INDUSTRIAL COMMITTEE ON PLANTATIONS.

Shri Abid Ali: I beg to lay on the Table a copy of the Conclusions of the Fourth Meeting of the Ninth Session of the Industrial Committee on Plantations held at Calcutta on the 9th November, 1960. [Placed in Library. See No. LT-2684/61].